

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **05.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/103/CHE/2024
NAME OF THE PETITIONER(S) : C A Sunny
NAME OF THE RESPONDENTS : Greenocare Engineering Pvt Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Present: Ld. Counsel Shri. Muraleedharun for the Petitioner.

Ld. Counsel Shri. T Jayasankar for the Respondent.

Reply / Counter filed admitting the debt and the liability.
Acknowledgment is also there, confirming the liability as to the limitation under
Section 18 of the Limitation Act, 1963.

Parties are directed to file the balance sheets from 2017-18 onwards
within two weeks from today.

List the petition for further arguments on **22.08.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)